

Appropriation Bill.

Now the House will take up Clause by Clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The Question is:

"That the scheduled clause I, the Enacting Formula and the long little stand part of the Bill.

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI C.K. JAFFER SHARIEF: Sir, I beg to move:

"That the Bill be Passed"

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted

18.02 hrs.

APPROPRIATION (RAILWAYS) NO. 4
BILL*, 1992.

SHRI C.K. JAFFER SHARIEF: Sir, I beg to move for leave to introduce a Bill to provide

for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1989 in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1989 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF: Sir, I introduce** the Bill.

SHRI C.K. JAFFER SHARIEF: I beg to move**:

" That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1989 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN: The question is:

" That the Bill to provide for the authorisation of appropriation of

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**Introduced/moved with the recommendation on the President.

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1989 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now the House will take up Clause by Clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: Now the question is:

"That the Schedule Clause I, the Enacting Formula and the long

Title stand part of the Bill.

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRICE.K. JAFFER SHARIEF: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The House stands adjourned to re-assemble at 11.00 AM on Tuesday, the 11th instant.

18.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 11, 1992/Sravana 20, 1914 (Saka)